

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 87/TT/2023

Subject	Petition for determination of Transmission Tariff for Transmission Assets under “220 kV Srinagar-Leh Transmission System (SLTS)” from 31.10.2019 to 31.3.2024.
Date of Hearing	29.4.2024
Coram	Shri Jishnu Barua, Chairperson Shri Arun Goyal, Member
Petitioner	Power Grid Corporation of India Limited
Respondents	Jammu & Kashmir Power Transmission Corporation Limited and 16 others
Parties Present	Shri Amit Kumar Chachan, PGCIL Shri V. C. Sekhar, PGCIL Shri Amit Kumar, PGCIL

Record of Proceedings

Power Grid Corporation of India Limited has filed the instant petition for the determination of transmission tariff for transmission assets under “220 kV Srinagar-Leh Transmission System (SLTS)” from 31.10.2019 to 31.3.2024.

2. The representative of the Petitioner made the following submissions:
- a) The transmission system is designed and implemented to improve the power supply in the Ladakh Region. The 95% of the cost of the transmission project is funded by the Government of India and 5% by the State of Jammu & Kashmir. The Petitioner has executed the transmission system on a consultancy basis and it was put under the commercial operation on 31.1.2019.
 - b) The transmission system is now an ISTS, since the State of Jammu & Kashmir has been divided into two Union Territories. Therefore, the transmission system was transferred by the Ministry of Power (MoP) to the Petitioner on 31.10.2019 and the Petitioner has paid 5% of the cost of the transmission system, i.e. ₹89 crore to the Government of Jammu & Kashmir.
 - c) As 95% cost is funded by the Government of India, the tariff is claimed by the Petitioner only for 5% of the cost, from the date of transfer of the transmission system on 31.10.2019 to 31.3.2024.
 - d) The information as directed by the Commission vide RoP dated 31.1.2024 is filed vide affidavit dated 16.2.2024.



e) None of the Respondents have filed any reply in the matter.

3. After hearing the Petitioner, the Commission as a last opportunity, directed the Respondents to file their reply, if any, by 27.5.2024 and the Petitioner to file rejoinder, if any, by 10.6.2024 and further observed that no further extension of time will be entertained.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Joint Chief (Law)

